

By E-Mail / Speed Post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/ 2041 /A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court,
Guwahati.

To,

Helen Dawngliani,
Registrar, Gauhati High Court,
Aizawl Bench, Aizawl.

Dated Guwahati, the 20th April, 2019.

Sub:- **Permission to avail Earned Leave and LTC**

Ref:- Your letter dated 10.04.2019 and 12.04.2019.

Sir/Madam,

With reference to the above, I am directed to inform you that you are granted Earned Leave for 10 (ten) days w.e.f. 19.04.2019 to 28.04.2019 subject to Leave Admissibility Report from the office of the Accountant General (A&E), Mizoram, with permission to avail LTC for the block period of 2018-2021 along with your dependant family, for your journey to Shimla, by the shortest possible route, as per existing Rules.

Futher, you are allowed to hand over charge to Smti Margaret Lalrinsangi, Joint Registrar, Gauhati High Court, Aizawl Bench, Aizawl before proceeding on Earned Leave. Smti Margaret Lalrinsangi will perform her duty as Registrar-in-charge Aizawl Bench, Aizawl in addition to her own duties.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/ 2042 - 2043 /A

Dated 20.04.2019

Copy to:-

1. The Principal Accountant General, (A&E), Mizoram, Aizawl for information.
- ✓ 2. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.


JT. REGISTRAR (VIGILANCE)

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